

[Shri A. Sreedharn];

tions but in Kerala they want late elections. How contradictory is there stand ?

SHRI MORARJI DESAI (Surat) :

The no-confidence motion, even if admitted, may come up after some time, after seven or ten days. Its cause and purpose would be different. The adjournment motion is moved for quite a different purpose, generally on a matter of immediate importance. If that is postponed, what is the purpose of considering that. Whether the no-confidence motion is admitted or not, why should the adjournment motion not be considered and admitted ?

MR. SPEAKER : I will repeat what I said. Until a decision is taken by the House on the no-confidence motion, that is to say, whether to grant leave or not, I am not going to take up the adjournment motions.

श्री अटल बिहारी वाजपेयी : एक बार अविश्वास प्रस्ताव विचार के लिए स्वीकार कर लिया गया तो फिर कोई स्थगन प्रस्ताव नहीं लिया जा सकता है।

अध्यक्ष महोदय : देखेंगे।

श्री अटल बिहारी वाजपेयी : कैसे लिया जाएगा जब मंत्री परिषद के खिलाफ अविश्वास प्रस्ताव विचार के लिए पड़ा हुआ है ?

12.48 hrs.

PAPERS LAID ON THE TABLE
—Contd.

**DELIMITATION OF COUNCIL
CONSTITUENCIES (UTTAR
PRADESH) AMENDMENT
ORDER ETC.**

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND IN THE
DEPARTMENT OF SOCIAL WELFARE
(SHRI JAGANATH RAO) :** I beg to lay on the Table—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 968 in Gazette of India dated the 25th June, 1970, under sub-section (3) of section 13 of the Representation of the people Act, 1950. [Placed in Library. See. No. LT-3662/70].
- (2) A copy of Notification No. S.O. 1365 (Hindi and English versions) published in Gazette of India dated the 10th April, 1970 making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See. No. LT—3663/70].

**REPORT OF TARIFF COMMISSION
ON FAIR SELLING PRICE
OF ANTIMONY**

**THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS, AND MINES AND METALS
(SHRI BHANU PRAKASH
SINGH) :** On behalf of Shri Nitiraj Singh Chaudhary,

I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

- (1) (i) Report (1969) of the Tariff Commission on the Fair Selling Price of Antimony [Placed in library. See No. LT—3664/70].
- (ii) Government Resolution No. 3(6)/69-Met. 1 dated the 12th June, 1970 notifying Government's decisions on the above Report. [Placed in library. See No. LT—3665/70].